

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App (AT) (Ins.) No. 1507 of 2019 &
I.A. No. 183, 184, 205, 300, 330, 366, 560, 738, 739,
756, 1115 of 2020 & 2003 of 2021

IN THE MATTER OF:

Anand Murti

....Appellant

Vs.

Soni Infratech Pvt. Ltd. & Anr.

....Respondents

Present:

**For Appellant: Mr. Mani Bhushan Sinha with Mr. Pranab Prakash,
Advocates**

**For Respondent: Mr. Virender Singh Ganda, Sr. Advocate with Mr. Pareesh
Virmani, Ms. Akanksha Mathur and Ms. Tanya Hasija,
Advocates
Mr. Bhim Sain Goyal, IRP**

O R D E R

25.08.2022: The Appellant is the ex-Director of Respondent No. 1 who is developing a society at Gurgaon namely Orion Galaxy whereas Mr. Virender Singh Ganda, Sr. Advocate is representing as well 43 allottees. Counsel for the parties have drawn our attention to the order dated 27.04.2022 passed by the Hon'ble Apex Court in Civil Appeal No. 7534 of 2021 wherein time has been granted to the Respondent No. 1 to complete the project within a period of 15 months with 3 months + and -.

At this stage, we are towards the end of the month of august and almost four months have passed from the date of the passing of the order dated 27.04.2022.

The Appellant is praying for two months time on the premise that necessary documents have been submitted with requisite fee etc. to the Competent Authority under the law for the purpose of obtaining the renewal of license for getting environment clearance and the city licence.

Learned Senior Counsel for the allottees has not seriously opposed the extension of time but has submitted that the IRP has chosen two representatives of the allottees on his own. He has suggested that two representatives from the 43 allottees may also be allowed to be a part of the monitoring committee. He has given two names namely Mr. Mukul Sinha and Mr. Mandeep.

We have heard counsel for the parties and without making any observation in this regard about who is to be made a part of the monitoring committee on the asking of the Respondents herein, we would say that if the respondents approach with two names to the IRP then he would take into it and pass the appropriate order.

We hope and expect that the Appellant shall make all efforts to get the aforesaid licenses in accordance with law and shall not delay the matter on their own.

Adjourned to **31st October, 2022.**

It is made clear that the period given to the Appellant has to be consumed within the period which has been allotted by the Hon'ble Supreme Court.

[Justice Rakesh Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/rr